

declared State policy for the development of the same and also the question of considering as to how far and to what extent the co-operative movement can help in implementing the same, is under our active consideration and also that of the Planning Commission.

CENTRAL COUNCIL OF GOSAMVARDHAN

* 1853. **Shri Jhulan Sinha:** Will the Minister of Food and Agriculture be pleased to state the constitution of the Central Council of Gosamvardhan and also its personnel?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): A Statement giving the required information is laid on the Table of the House. [See Appendix IX, annexure No. 3].

Shri Jhulan Sinha: May I invite the attention of the hon. the Minister to Clause (e) of the draft memorandum of the Association of the Central Council of Gosamvardhana, and may I know what steps have been taken by the Government to implement the same?

Shri Karmarkar: I find that the question of prevention of cattle slaughter does not fall within the law-making powers of the Central Government. So a model Bill was drafted and circulated to the State Governments, and most of the State Governments have, it is understood, passed suitable legislation already in the matter.

Shri Jhulan Sinha: Which are the State Governments that have passed those legislations?

Shri Karmarkar: I said most of them, but I should like to find out which have not. But it may be mentioned that the complete ban on the slaughter of cows exists now in the States of Madhya Pradesh, Mysore, Rajasthan, PEPSU, Saurashtra, Cutch Manipur and Tripura.

Shri Jhulan Sinha: May I know whether the ban has been imposed by executive order or by legislation?

Shri Karmarkar: I am sure, by legislation.

Shri S. C. Samanta: May I know whether the Government intends to re-introduce the Gosamvardhan Bill which contemplates the constitution of a Central Council of Gosamvardhan?

Shri Karmarkar: I shall take counsel, before I answer this question.

Shri B. S. Murthy: May I know what part this Council of Gosamvar-

dhan has played in the Rayalaseema during the famine days?

Shri Karmarkar: This Council is not only for famine purposes, but it is there for general purposes.

Mr. Speaker: Is there any Council of Gosamvardhan?

Shri Karmarkar: There is no separate council for Rayalaseema.

Mr. Speaker: What part has it played in the Rayalaseema during the famine days?

Shri Karmarkar: I should like to have notice.

Pandit Thakur Das Bhargava: May I know whether this Council has not practically come into existence and has therefore not started its work, and whether it has been perhaps registered only?

Shri Karmarkar: Very likely, Sir.

Pandit Thakur Das Bhargava: Within the last three years, may I know whether the work of Gosamvardhan has been done at all by this Government?

ARECANUT PRODUCTS

*1854. **Shri Achuthan:** Will the Minister of Food and Agriculture be pleased to state:

(a) what quantity of arecanut products was imported into India in 1950 and 1951 and from which country;

(b) whether there is any import duty on it and if so, what is the rate;

(c) whether Government have taken any step in 1952 to check the abnormal fall in the price of arecanut products produced in India and if not, whether Government propose to take any steps; and

(d) whether Government are aware that arecanut industry in India is in the hands of small-scale cultivators?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

"OWN YOUR TELEPHONE" SCHEME

*1855. **Shri B. S. Murthy:** Will the Minister of Communications be pleased to state:

(a) whether "own your telephone" scheme has come into full force;

(b) the applications received and telephones supplied under this scheme during 1950-51 and 1951-52; and